

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:2142
ANSWERED ON:10.03.2015
MAKING DIFFERENTLY-ABLED SELF RELIANT
Fatepara Shri Devajibhai Govindbhai

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of differently-abled persons as per the latest census, State/UT and disability-wise;
- (b) the details of the schemes being implemented by the Government for making them self-reliant; and
- (c) the steps taken/being taken by the Government to provide employment to them at national level?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHANPAL GURJAR)

(a) As per Census 2011, the number of persons with disabilities, State/UT and disability-wise is at Annexure.

(b) As per the provision of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act 1995, the State Governments are mandated to develop schemes/programmes for education, rehabilitation, social security, health care of Persons with disabilities. As welfare of persons with disabilities is primarily a State subject, the Central Government supplements the efforts of the State Governments through various Central Schemes/ Programmes and National Institutes. The major schemes for rehabilitation of persons with disabilities are Deendayal Disabled Rehabilitation Scheme, Scheme of Assistance to Disabled Persons for Purchase/Fitting of Aids/Appliances, Scheme for Implementation of PwD Act, Rajiv Gandhi National Fellowship Scheme etc. Seven National Institutes and two Central Public Sector Undertakings namely, Artificial Limbs Manufacturing Corporation of India and National Handicapped Finance Development Corporation are providing various rehabilitative services to persons with disabilities.

(c) Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 mandates reservation of not less than 3 per cent vacancies for persons with disabilities (blindness, low vision, hearing impaired, locomotor disability and cerebral palsy) in Government employment. Department of Personnel & Training in the Central Government is the nodal Department to ensure

implementation of reservation for persons with disabilities in Government jobs in the Central Ministries/Departments by way of holding special drives to fill up vacancies meant for persons with disabilities. Further, the Government implements schemes for skill development and vocational training for persons with disabilities in the country to enhance the scope for their employment. National Handicapped Finance Development Corporation (NHFDC) also provides loans at concessional interest rate to persons with disabilities to promote self-employment.